

**SUPREME COURT OF INDIA**

Parvez Akhtar

Vs.

Avigo Trustee Company Pvt. Ltd.

C.A.No.3903 of 2017

(Kurian Joseph and R.Banumathi,JJ.,)

10.03.2017

**JUDGMENT**

**Kurian Joseph,J.,**

SLP(Civil)No.4707 of 2016

1. Leave granted.
2. It is submitted by the learned counsel appearing on both sides that they have settled their disputes outside the Court and the settlement agreement has been filed before this Court by way of I.A.No. 4 of 2017 in C.A.No. 3904 of 2017 [ @ SLP (C) No. 6417 of 2016].
3. These appeals are, accordingly, disposed of in terms of the settlement agreement, which shall form part of this Judgment.
3. No costs.